

fication. So far as our attitude is concerned, it is common to all newspapers, and we are trying to see that all newspapers comply with the notification.

I hold no brief for Mr. Goenka; I hold a brief for the Government. We have issued a notification on the basis of the Wage Board award, and we shall do everything on our part to see that the notification is implemented.

13.08 hrs.

#### ELECTION TO COMMITTEES

##### (i) ADVISORY COUNCIL OF DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to move:

"That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

*The motion was adopted.*

##### (ii) INDIAN COUNCIL OF AGRICULTURAL RESEARCH.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, for members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

*The motion was adopted.*

##### (iii) ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to move:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No F.16-10/44-E.III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution."